

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

Z CrI.R.P No.5031 of 2020

CC No.639/2002 of the Court of the Judicial First Class
Magistrate, Thalassery,

CrI. Appeal No.701/2004 of the Court of the Additional
Sessions Judge, Adhoc-III, Thalassery dated 03-11-2010)

Petitioners/Accused

Shaji, aged 51 years,
S/o. Jayan,
Erunnaliyath House,
Palayad P.O., Dharmadom,
Thalassery, Taluk,
Kannur District- 670661
By Adv. Sri. P.M. Rafiq
Adv. Smt. Sruthy N Bhat

Respondent/complainant:

1.State of Kerala,
Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam,
Kochi-682 031.

BY Public Prosecutor

THIS ZCrI.R.P. HAVING COME UP FOR ADMISSION ON 21.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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ZCrI RP 5031 of 2020

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Dated this the 21st day of April, 2020.

ORDER

The learned Public Prosecutor takes notice on behalf of the respondent. The learned Public Prosecutor seeks time to get instructions. The time sought is granted. The learned Public prosecutor shall file objections, if any, within a period of one week.

Call on 28.4.2020.

**C.S.DIAS
JUDGE**

sks/21.4.2020

